

(12)

Central Administrative Tribunal
Principal Bench: New Delhi

CP 237/97 in
OA 890/96

New Delhi this the 3rd day of October 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr S.P.Biswas, Member (A)

Shri Brahma Nand
Ex Safaiwala
Loco Foreman
Northern Railway
New Delhi.

...Petitioner

(By advocate: Mr D.S.Mahendru)

Versus

1. Shri V.K.Sinha
General Manager
Central Railway
Bombay V.T.
2. Shri R.K.Gupta
Divisional Railway Manager
Central Railway
Jhansi. ...Respondents.

(By advocate: Mr B.S.Jain)

O R D E R (oral)

Hon'ble Dr Jose P. Verghese, Vice Chairman (J)

This is a CP proceeding complaining non-compliance of our orders dated 10.3.97. The petitioner was to be given temporary status in accordance with our orders and thereafter consequential benefits in accordance with the Scheme. The CP was filed on 11th August 1997 and after notice, since none appeared, we had passed an order dated 22.9.97 directing the respondents to file a compliance report by 29.9.97 and noted absence of the same in the court today. Counsel for the respondents states that compliance affidavit has been filed on 24th September 1997 wherein it was shown that the petitioner has been

intimated to approach the respondents' office for reconsideration of the order vide their letter dated 20th June 1997. Even after receipt of the notice of the Court, they have intimated again on 26.9.97. In view of this, the petitioner may approach the respondents in pursuance of these two orders passed by them for appropriate compliance of our orders. This CP does not survive and is accordingly disposed of and notice discharged.


(S.P.Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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